## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. (IB) No.756/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name of the Company		Asset Reconstruction Co. (I) LtdVs-Ram Sarup Vyapar Limited		
Under Section		7 IBC		
SI. No.	Representa	nation of Authorized Appearing on behalf of ative (IN CAPITAL ETTERS)		Signature with date
١.	Mr. VIDI	JSMI CHOKHAM	du. Creditor	adult 18
2	mr Apphi	ish Thu Irranle Director	Carpante	\$ letile

## ORDER

Ld. Counsel for the financial creditor and Mr. Aashish Jhunjhunwala, Director of the corporate debtor is present.

Financial creditor has filed copy of the Board Resolution along with Power of Attorney, which is not on non-Judicial stamp paper. Power of Attorney should be on non-Judicial stamp paper. Financial creditor is directed to file proper authorisation within 15 days from today.

Director of the corporate debtor is present and he made a submission that he is not opposing the application.

List it on 08/02/2018.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)

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